

A deductor is required to furnish his e-TDS return by uploading the data through the NSDL service provider. For this purpose, he is required to made payment as indicated in the Table below:—

*Table: Fee for uploading e-TDS return*

Number of records	Upload fee (exclusive of service tax) For each upload
Up to 100 records	Rs. 27.50/-
Between 100 to 1000 records	Rs. 165/-
More than 1000 records	Rs. 550/-

The fee varies with the number of records in the e-TDS return. In general, a deductor is expected to file four quarterly e-TDS returns. Therefore, in the case of a small entrepreneur with less than one hundred TDS/TCS records, the annual cost of e-filing is Rs. 110/-

The Government is engaged in a continuous exercise of simplifying the procedures and reducing compliance cost. The existing procedure for filing e-TDS returns is also under constant review.

#### **Implementation of loan-waiver scheme**

†3386. SHRI SHIVANAND TIWARI:

SHRI RAJ MOHINDER SINGH MAJITHA:

Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that Government had implemented the loan-waiver scheme last year;

(b) if so, the number of farmers benefited under the scheme;

(c) whether it is also a fact that farmers, who had made part payment of the loan, could not avail of the benefit thereunder; and

(d) if so, the details thereof and the number of farmers who had made part payment of their loan during the year 2008?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI NAMO NARAIN MEENA):

(a) and (b) Yes, Sir. The Agriculture Debt Waiver and Debt Relief (ADWDR) Scheme 2008 has been implemented throughout the country covering around 3.68 crores farmers with total eligible waiver and relief amounting to Rs. 65,318.33 crore. (All figures provisional).

(c) and (d) The Agricultural Debt Waiver and Debt Relief (ADWDR) Scheme, 2008 has covered all agricultural loans disbursed by scheduled commercial banks, regional rural banks and cooperative credit institutions during the period from April 01, 1997 to March 31, 2007 which

†Original notice of the question was received in Hindi.

became overdue as on December 31, 2007 and remained unpaid until February 29, 2008. For marginal farmers (*i.e.*, holding upto 1 hectare) and small farmers (1-2 hectare), there was a complete waiver of all such overdues while in respect of other farmers, there is a One Time Settlement (OTS) scheme for such loans. Under the OTs, a rebate of 25 per cent is to be given against payment of the balance of 75 per cent of the eligible amount. Any farmer fulfilling the above criteria is covered under the Scheme.

#### **Manipulation of record books by nationalised banks**

3387. SHRI RAMA CHANDRA KHUNTIA:  
SHRI RUDRA NARAYAN PANY:

Will the Minister of FINANCE be pleased to state:

(a) whether Government is aware that Nationalised Banks are manipulating the records to reduce the NPAs of the Banks by showing at the end of the financial years as collected and again financed after the financial year closing; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI NAMO NARAIN MEENA):  
(a) and (b) No such specific instance has been brought to the notice of the Government. However, as and when the instances of divergence in Asset Classification and Provisioning are brought to the notice of the Government or Reserve Bank of India (RBI), or are brought out during Annual Financial Inspection of the bank by RBI, the matter is taken up with the concerned bank for appropriate corrective action in the matter.

#### **100 days programme in the Ministry of Finance**

3388. SHRI MOHAMMED ADEEB:  
SHRI SABIR ALI:

Will the Minister of FINANCE be pleased to state:

(a) what is the 100 days programme of his Ministry;

(b) what other programmes will be taken up after 100 days period; and

(c) the steps being taken to ensure full utilisation of current year's Budget?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI NAMO NARAIN MEENA):  
(a) and (b) IBA and NABARD have been instructed by Department of Financial Services (DFS) to issue instructions to all Commercial Banks and Regional Rural Banks (RRBs) respectively to open at least 250 rural house holds accounts at each of their rural and semi-urban branches and submit quarterly report to DFS. Further, as per announcement made in Finance Minister's Budget speech, IIFCL would, in consultation with Banks, evolve a scheme on 'take out financing', which would facilitate banks in providing long term loans to the infrastructure sector. IIFCL has already appointed a consultant for this purpose.